

Listed on : 26.10.2015
Court No. : 12
Item : 68

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4774 OF 2015

UNION OF INDIA ... Petitioner(s)
VERSUS
GOVT. OF NCT OF DELHI AND ANR. ... Respondent(s)

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5752 OF 2015

PREM CHAND ... Petitioner(s)
VERSUS
UNION OF INDIA AND OTHERS ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 31st August, 2015 when the Court was pleased to pass the following order:

"SLP (Crl.) No.4774/2015:-

In view of letter circulated by the learned counsel for the petitioner - Union of India and as prayed by Mr. Ranjit Kumar, Learned Solicitor General of India, two weeks' time is granted for filing rejoinder affidavit in the matter.

SLP(Crl) No. 5752/2015:-

Perused the Office Report dated 27-8-2015.
Service is not complete.

As prayed, dasti service is permitted.

Mr. Ranjit Kumar, learned Solicitor General of India appears and accepts notice on behalf of Respondent No.1 i.e. Union of India and waives formal notice.

As prayed, four weeks time is granted for filing counter affidavit.

Rejoinder affidavit, if any, may be filed by the learned counsel for the petitioner within two weeks thereafter.

List both the Special Leave Petitions after seven weeks. "

:2:

SLP (Crl.)No. 4774 Etc./2015

SLP (Crl.)No. 4774 of 2015

It is submitted that Ms. Sushma Suri, Advocate has on 15th September, 2015 filed Rejoinder Affidavit on behalf of the Petitioner. Copy of the same is included in SLP paper books.

Notice has been waived on behalf of Respondent No.2 vide this Hon'ble Court's Order dated 29th May, 2015.

SLP (Crl.)No. 5752 of 2015

It is submitted that pursuant to the order quoted above, dasti notice was issued to Counsel for the Petitioner on 10th September, 2015.

It is further submitted that there are three Respondents and Mr. D.S. Mahra, Advocate has on 10th September, 2015 filed Vakalatnama/Appearance on behalf of Respondent Nos. 2 & 3 and Ms. Sushma Suri, Advocate has filed Vakalatnama/Appearance and Counter Affidavit on behalf of Respondent No.1 Copy of Counter Affidavit is circulated herewith for kind perusal of the Hon'ble Court.

Service of Show Cause Notice is complete on all the three Respondents.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 9th day of October, 2015.

ASSISTANT REGISTRAR

COPY TO: 1.Ms. Sushma Suri, Advocate
Central Agency, S.C.I.
2.Mr. Chirag M. Shroff, Advocate
92, Lawyer's Chambers, S.C.I., N.D.
3.Mr. Rao Ranjit, Advocate

